

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri A.K.Basu, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No. 142/2005

In the matter of

Determination of Transmission tariff for 400 kV D/C Rihand-Allahabad, Allahabad-Mainpuri and Mainpuri-Ballabgarh transmission lines with associated bays under Rihand Stage-II transmission system in Northern Region for the period from 1.6.2005 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Limited

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
8. Power Development Department, Govt. of J&K, Srinagar
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Ltd, New Delhi
11. Chandigarh Administration, Chandigarh
12. Uttranchal Power Corporation Ltd, Dehradun
13. North Centre Railway, Allahabad

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri P.C. Pankaj, PGCIL
3. Shri M.M. Mondal, CM (Fin), PGCIL
4. Shri Prashant Sharma, PGCIL
5. Shri Umesh Chandra, ED, PGCIL
6. Shri S.P.Arya, AE(Comm.), UPPCL
7. Shri T.P.S. Bawa, OSD (Comm.), PSEB

**ORDER
(DATE OF HEARING: 18.4.2006)**

The application is made for approval of transmission charges for 400 kV D/C Rihand-Allahabad, Allahabad-Mainpuri and Mainpuri-Ballabgarh transmission lines

with associated bays under Rihand Stage-II transmission system (the transmission lines) in Northern Region.

2. The investment approval and expenditure sanction for the transmission system was accorded by the Ministry of Power under letter dated 9.12.2002 at an estimated cost of Rs.104444.00 lakh (2nd quarter, 2002 price level), which includes IDC of Rs. 15749.00 lakh. The transmission lines covered in the present petition have been declared under commercial operation w.e.f. 1.6.2005. The petitioner has accordingly claimed provisional transmission charges from the date of commercial operation.

3. The estimated completion cost of the transmission lines is stated to be Rs. 61512.71 lakh. The actual expenditure up to the date of commercial operation, that is, 1.6.2005 was Rs. 59108.25 lakh as per the Chartered Accountant's certificate dated 5.11.2005 placed on record by the petitioner and the balance estimated expenditure is stated to be Rs.2404.46 lakh. The annual transmission charges claimed by the petitioner are given hereunder:

	(Rs. in lakh)
period	Annual Transmission Charges
2005-06(Pro-rata)	6549.27
2006-07	7882.34
2007-08	7830.50
2008-09	7711.72

4. The petitioner has claimed transmission charges based on the capital cost of Rs. 59108.25 lakh as on the date of commercial operation. The petitioner has published notices in the newspapers on the provisional tariff proposal in accordance with the procedure specified by the Commission.

5. We have considered the expenditure of Rs. 59108.25 lakh as the base for determining the provisional tariff. However, we allow annual transmission charges of

Rs. 7466.17 lakh for the transmission lines, on provisional basis from the date of commercial operation subject to adjustment after determination of final tariff. The provisional transmission charges are 95% of the transmission charges claimed by the petitioner.

6. The petitioner has sought approval for the reimbursement of expenditure of Rs. 1,48,299/- incurred on publication of notices in the newspapers. The petitioner shall claim reimbursement of the said expenditure directly from the respondents in one installment in the ratio applicable for sharing of transmission charges. The petitioner has also sought reimbursement of filing fee of Rs.5 lakh paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of the stakeholder have been called for. The view taken on consideration of the comments received shall apply in the present case as regards reimbursement of filing fee.

7. With the above, the present petition stands disposed of. The petitioner shall file the fresh petition for approval of final tariff in accordance with the Commission's regulations on the subject latest by 31.10.2006.

**sd/
(A.H. JUNG)
MEMBER**

**sd/
(BHANU BHUSHAN)
MEMBER**

**sd/
(ASHOK BASU)
CHAIRPERSON**

New Delhi dated the 25th April 2006

